

**COMMITTEE ON PRIVATE MEMBERS'  
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY-EIGHTH REPORTS  
(ENGLISH VERSION)**



**सत्यमेव जयते**

**EIGHTH LOK SABHA**

**Legislative Branch-II**

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Eighth Lok Sabha)

## THIRTY-SIXTH REPORT

(Presented on 6-5-1987)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-sixth Report.

2. The Committee met on 4 May 1987 for—

- I. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
- II. Reconsideration of classification of the Constitution (Amendment) Bill, 1986 (*Amendment of articles 75 and 164*) by Prof. Madhu Dandavate.

### *Classification and allocation of time to Bills*

3. The Committee considered classification and allocation of time to three Bills specified in Appendix.

4. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

### *Reconsideration of the classification of a Bill*

5. The Committee then considered the request of Prof. Madhu Dandavate to reconsider their earlier recommendation giving category 'B' (*vide* Fourteenth Report) to his Bill, namely, the Constitution (Amendment) Bill, 1986 (*Amendment of articles 75 and 164*) and place it in category 'A'.

6. On reconsideration, the Committee recommend that the Bill may be placed in category 'A'.

### *Recommendations*

7. The Committee recommend that—

- (i) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (ii) the reclassification of the Bill, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;  
May 4, 1987  

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Vaisakha 14, 1909 (Saka)

M. THAMBI DURAI,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

[P.T.O.]

## APPENDIX

Sl. No.	Name of the Bill and the member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Consumer Protection (Publication of Price with the Advertised Product) Bill, 1987 by Shrimati Jayanti Patnaik.	41 of 1987	B	2 hours
2.	The State of Goa, Daman and Diu Bill, 1987 by Shri Shantaram Naik.	43 of 1987	B	2 hours
3.	The Constitution (Amendment) Bill, 1987 ( <i>Insertion of new article 16A</i> ) by Shri Harish Rawat.	39 of 1987	B	2 hours